

B.S. BHANUMATHI
REGISTRAR GENERAL



AMARAVATI
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ROC.No.217/2020-DI(1), Dated 27-07-2020

Sir/Madam,

Sub:- Request to furnish details of contract employees working in your Unit as per revised checklist - Regarding.

Adverting to the subject, I am to request you to submit the consolidated details of contract employees working in your Unit, in the proforma enclosed herewith, so as to submit the same to the Government.

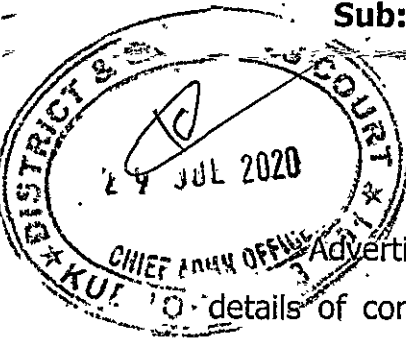
Yours sincerely,

B.S. Bhanumathi
REGISTRAR GENERAL

To
All the Principal District and Sessions Judge in the State of Andhra Pradesh.

*Prepare
report within
5 days
29/7/2020*

*R No 4326
29/7/2020*



OFFICE OF THE PRINCIPAL DISTRICT JUDGE:: KURNOOL.

2535
Dis. No. /Estt/2020.

Dated 4-08-2020.

The Notification of the Hon'ble High Court of Andhra Pradesh at Amaravati in ROC No.217/2020-D(I(1), dated 17-07-2020 with regard to the Contract employees is
Communicated


Principal District Judge,
Kurnool.

To:

1) All the Judicial Officers in the District with a request to furnish the particulars of Contract employees working in their respective Offices at an early date in the Proforma enclosed herewith so as to submit the same to the Honourable High Court of Andhra Pradesh for onward submission of the same to the Government.

2) The Secretary, DLSA, Kurnool.

Note:- Copy of the same can be downloaded from the Official Website of the Prl:District Court, Kurnool.

REVISED CHECKLIST FOR REGULARISATION OF CONTRACT EMPLOYEES

1.	Nomenclature of Post	
2.	Post Category (Medical/Engg/Teaching /Other programmatic/Admin/Clerical/LGS):	
3.	Post Types(Gazetted/Non-Gazetted/Class IV):	
4.	Scale of Pay	
5.	Authorised Agency for Regular Recruitment to the Post (APPSC/DSC/Police Recruitment Board/ others (specify):	
6.	Institution Type relating to the Post (e.g. PHC/Degree Colleges/etc.):	
7.	Number of above Institutions in the Department	
8.	Current Strength Particulars of the post in the Department: a) Total Sanctioned Strength: b) Posts filled up on Regular basis: c) Posts filled up on Contract basis: d) Posts filled up on Outsourcing basis: e) Posts filled up by any other mode, etc.(Specify modes & number): f) Posts not filled by any of the above modes i.e. Vacant:	
9.	Type of vacancies against which Contract Employees above at SI.No.8) c are working: a) Regular Vacancy: (of the above, the number drawing Minimum Time Scale): b)Scheme Vacancy (also mention Scheme Name): (of the above, the number drawing Minimum Time Scale): c) Non-Sanctioned Post (With Finance Concurrence): (of the above, the number drawing Minimum Time Scale): d)Non-Sanctioned Post (Without Finance Concurrence): (of the above, the number drawing Minimum Time Scale):	

10.	<p>Details of Contract Employees Working against Regular vacancies at Serial No.9) a</p> <ul style="list-style-type: none"> a) Total Number: b) Year/s of Appointment: c) Number Appointed by following Prescribed Recruitment Procedure: d) Number Appointed by following Roster: e) Number Appointed with Requisite Educational Qualification f) Number Appointed with Minimum Age Requirement: g) Number Appointed within Maximum Age prescribed at Requirement: h) Number within 42 years in case of OC & 47 years in case of SC/ST/BC/, as on today: i) Number beyond 60 years, as on today j) Net Number of contract employees who meet all eligibility criteria at 10) c to g: 	
11.	<p>Details of all Regular Recruitments made to the Post, after appointment of the Contract Employees:</p> <ul style="list-style-type: none"> a) Year b) Number of Posts Notified c) Number Filled d) Any Weightage /Benefit Given to Contract Employees (If given mention the Details) 	
12.	<p>Details of steps taken for regularisation of contract employees of this cadre/post in the past.</p> <ul style="list-style-type: none"> a) Any Steps Taken: Yes/No b) If Yes: <ul style="list-style-type: none"> i) Year: ii) Procedure Followed: iii) Number Regularised: iv) Number Left Over: v) Details of Court/Cases, If Any 	
13.	Any other relevant details.	
14.	<p>Considered view of Spl.Cs/Principal Secretary/Secretary regarding need to regularize this category/cadre & If yes the procedure to be adopted.</p>	